

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 77 OF 2017 &
IA NOS. 207, 209 & 972 OF 2017, 1259 OF 2018 & 357 OF 2019**

Dated: 12th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

ATC Telecom Infrastructure Pvt. Ltd. & Ors. (ATC TIPL) ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor
Ms. Suruchi Thapar
Mr. Ajay Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1
Ms. Shruti Awasthi
Ms. Krishna Dayama
Mr. Saroj Bala for R-2

ORDER

Heard Ms. Suruchi Thapar, learned counsel for Appellant, Mr. Buddy A. Ranganadhan, learned counsel for Commission, and also Ms. Shruti Awasthi learned counsel for Respondent-DISCOM.

It is submitted by learned counsel for DISCOM that no steps to precipitate the issue in question will be taken up by the officials by disconnecting the power supply as indicated in the impugned intimation.

List the matter for further hearing along with batch matters on **19-03-2019 at 2.30 p.m.**

(S. D. Dubey)
Technical Member
tpd/ss

(Justice Manjula Chellur)
Chairperson